

**SUPREME COURT OF INDIA**

Susheela Naik

Vs.

G.K. Naik

(S. B. Majmudar and Y. K. Sabharwal JJ.)

04.02.2000

**ORDER**

The Text below is only a summarized version of the order pronounced

In this case, allowing the appeal, the court held that the order of the High court couldn't be sustained on ground that it was treated as an appeal and set aside the order of the Single judge but directed the question of injunction to be examined on basis of the prima facie case put forward by the plaintiff.